

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 57
TO BE ANSWERED ON 13.12.2018

WAGE REVISION UNDER MGNREGS

***57. PROF. RAVINDRA VISHWANATH GAIKWAD:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to increase the daily wages being provided to the workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof;
- (b) the details of the proposed daily wages to be provided to the MGNREGS workers along with the time by which the revised wages are likely to be provided to them; and
- (c) if not, the reasons therefor?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) to (c): A Statement is laid on the Table of the House.

Statement in reply to Parts (a) to (c) of Lok Sabha Starred Question No. 57 for 13.12.2018

(a) to (c): Wage rates for workers under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 are notified and revised annually based on Consumer Price Index-Agricultural Labourers (CPI-AL) by the Central Government in accordance with the provisions of Section 6(1) of the Mahatma Gandhi NREGA. The revised wage rates are made applicable from 1st April of the year. The CPI-(AL) is published by Labour Bureau, Shimla. For the FY 2018-19, the wage rate has been revised w.e.f. 01.04.2018 based on CPI-(AL).